

Action Taken Report

In the matter before the Hon'ble NGT Order O.A No. 278 of 2021 i.e. Sushant Tripathi V/S State of Gujarat.

1) Major points in matter:

Air pollution caused in the course of industrial activities, without requisite pollution control equipments, adversely effecting the environment and public health.

2) Direction:

“Factual and action taken report in the matter from the Gujarat State PCB.”

3) Latest status of the Industry:

Regional Office-Surat has jointly visited with District Collector & District Magistrate, Surat Shri Aayush Oak, IAS to verification on dated 05/02/2022 Salient features of inspection report are as follows:

- During visit it is observed that the production plant of M/S Sai Jyoti Fashions Pvt. Ltd., is not existing and as per letter dated 07-05-2019 submitted by M/S Sai Jyoti Fashions Pvt. Ltd. shows that the production plant is shut down from month of December – 2018 and unit is sold out. Annexure – A.
 - During visit no any production activities is going on at new Block no-74.
 - Unit of M/S Sai Jyoti Fashions Pvt. Ltd. is visited by Board official on 05-05-2021 with reference to complaint letter received from Shri Sushant Tripathi regarding Air and Water pollution. During visit it is observed that the unit (Plot No. / Block No. 74) was takeover by M/S Aaiswarya Dyeing Mills Pvt. Ltd. Copy of Inspection Report is attached as Annexure – B.
 - Unit was purchased by adjacent unit M/S Aaiswarya Dyeing Mills Pvt. Ltd. in April - 2019. Copy of purchase documents is attached as Annexure – C.
 - Old plant machinery with boiler of M/S Sai Jyoti Fashions Pvt. Ltd. is started to demolished from April – 2019 by M/S Aaiswarya Dyeing Mills Pvt. Ltd.
 - They are starting to installed new plant and machinery for their production expansion of Dyeing & Printing of art silk cloth at Block No. 74 from December - 2021.
 - The list of installed machinery by M/S Aaiswarya Dyeing Mills Pvt. Ltd. at Block No. 74 is attached herewith as Annexure – D.
 - M/S Aaiswarya Dyeing Mills Pvt. Ltd. has also obtained CTE amendment for production expansion by installing of new machinery at Block No. 74 of M/S Sai Jyoti Fashions Pvt. Ltd. vide letter No. GPCB/CCA-SRT-60(5)/ID-20476/557213, dated 12-3-2020 (Annexure – E).
 - M/S Sai Jyoti Fashions Pvt. Ltd., Block No. 74, Vill: Varali, Ta: Palsana, Dist: Surat was earlier engaged in manufacturing of Dyeing and printing of art silk fabrics - 35,000 meter/day and CCA No. AWH – 94320, valid up to 30-9-2023 (Annexure – F).
 - M/S Aaiswarya Dyeing Mills Pvt. Ltd. is engaged in production of Dyeing & Printing of Art Silk Cloth - 5,00,000 Meter/Day and Captive power - 2.4 MW. CCA is valid up to 16-12-2022 (Annexure – G).
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Sai Jyoti

Fashions Pvt. Ltd.

Mill : PLOT NO. 74, VARELI - 395327, Di.SURAT

Ph. : (02622) 273185, 273180, Fx : 272616

Ref.: GPCB/190/2019/162

GPCB ID: 21218

Date: 07/05/2019

To

✓ Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector - 10 A,
Gandhinagar - 382 010

Kind Attn.: Mr. S. H. Vegda (Environment Engineer)

Sub.: Shut down the production activity.

Respected Sir,

We would like to inform your good office that, we had already shut down our plant from the month of December 2018 and now we will not do any activity in the name of M/s. Sai Jyoti Fashion Pvt. Ltd. in this plot and we have sold our plot.

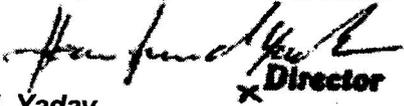
Hence we request you that kindly close our GPCB ID (i.e. 21218) from XGN.

This is for your information and records only.

Thanking you

For, SAI JYOTI FASHIONS PVT. LTD.

For Sai Jyoti Fashions Pvt. Ltd.


x Director

Amit H. Yadav

(Director)

CC To.:

1. Regional Officers – GPCB, Surat.
2. Environmental auditor – Siddhi Green Excellence Pvt. Ltd.

②
25/05/19
Gujarat Pollution Control Board
Sector No. 10 A,
Gandhinagar - 382 010.



Gujarat Pollution Control Board

PCB Id: 21218

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Sai Jyoti Fahions Pvt.Ltd,

Outward No: 44270-10/05/2021

Email : sai jyoti.fashions@gmail.com
Telephone : 9879512634
PLOT NO.74,
PLOT NO.74,, VARELI,
PALSANA, - 395327
DIST : Surat, TAL : Palsana , SIDC : Not In Gide

Inspection Id : 604966 (Routine Visit) Ro Name : Surat

2 Type / Scale / Sector / Status : RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / Permanently Closed

3 Inspection Dt & Time : 05/05/2021 17:30 / Water **Person Contacted :** --

4 Env Audit Detail : Sch : 2 , Eco System Resource Management Pvt. Ltd. , Year : 2017 , On Dt :

Commissioned Dt : 15/08/2003 Production Start Dt : 15/08/2003 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 755.000 Dom : 15.000 **Borewells:** 3

6 Waste Water generation / Discharge (klpd) : Ind : 685.000 Dom : 15.000 **Tubewells:** 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell, Local Body

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): Send to CETP of M/s. PEPL / Send to CETP of M/s. PEPL

10 Status of water consent Under the Water Act,1974: AWH-94320-30/09/2023 Last Inward:139108-09/06/2018[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Oil-Grease Trap,Primary

12 Whether Industry is a member of CETP ? Palsana Enviro Protection Ltd.,

13 Boilers=1 , DG Sets=2 , Flue Gas =4, Process =0 , ETP Cap = 145 , Capacity of All = 20 HP, 15 HP & 20 H.P

APCM Details : Bag Filter,Multi Cyclone ,Water Scrubber

Fuel Used : Coal,ldo

Stack Attached to : Boiler,D.G. Sets,Fuel Heater(Thermic)

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL **Water Cess Charges Pending : NIL**

16 Last Env. Form V : 2017-2018 **Water Cess Return : 2017-2018** **HW Monthly Return : 2018-99**

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
15/11/2017	NOT	14/03/2018	31A,,	457615	NOT	VIG	447566
15/11/2017	NOT	14/03/2018	31A,,	457615	NOT	VIG	447565
24/07/2017	SCN	01/12/2017	,	445851	SCN	ROU	429544

Monthly Patrak Data : Last Return : 201811 **HAZD Waste Disposal : 0.000 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 127420, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 15696	Meter Reading - 0, Kilo Litre - 13911



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One Time Updatons

o	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	DGVCL	
p	- On East Direction of the location of the Company	Aishwarya Prints	
p	- On North Direction of the location of the Company	Aakash Processors	
p	- On South Direction of the location of the Company	Main Road	
p	- On West Direction of the location of the Company	Aishwarya Prints	
o	- Production since (Date) or Proposed	15/08/2003	
n	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	

General Observation

a	- Is the Industry in Operation ??	No.	Unit sell to M/S Aaiswarya Dyeing Mills Pvt.Ltd
a	- R.O File No	SRT-183	
b	- Industry Operating without CCA	N.A	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Water Parameter

b	- Source of Water Supply	Borewell, Local Body	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Not Required	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

Site Observations during Inspection, PCB-ID: (21218)



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Unit is visited with reference to complaint letter received Shri Sushant Tripathi regarding Air and Water pollution. During visit it is observed that the unit (Plot No. / Block No. 74) was takeover by M/S Aaiswarya Dyeing Mills Pvt. Ltd. (ID-20476). During visit plant and machinery installation work is going on at Plot No. 74 by M/S Aaiswarya Dyeing Mills Pvt. Ltd. and has obtained CTE amendment for same. M/S Aaiswarya Dyeing Mills Pvt. Ltd. is also visited on 5-5-2021 (Inspection ID – 604965) and IR was send through XGN. [376]-10/05/2021

I recommend : a. Keep on Records + Notings

W.C Notings: -----[376-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
છેલ્લા ત્રણ મહિનાના ઉત્પાદન, પાણી ના વપરાશ ક્યુલ વપરાશ તથા વેસ્ટ વોટર ડીસચાર્જ (CETP) ની વિગતો જમા કરાવવી.; Reply of the same is uploaded in 000 tag. kindly consider it. (18/06/2018)	483890(12/06/18)	Fully Complied
૩. આપના દ્વારા પાણીને સ્ત્રોત બોરવેલ હોઈ,૩-NOS BORWAL જે બાબતે આપના દ્વારા મેળવવામાં આવેલ CGWA ની પરમીશનની નકલ પૂર્તતા કરવી.; As per NGT order industries need to submit the online CGWA application before 31st December 2017, to complying such guidelines we have already submit the online CGWA application vides Application no. 21-4/1712/GJ/IND/2017 on dated 18/03/2017. Copy of the same is uploaded into 000 tag. (21/11/2017)	457615(15/11/17)	Still Pending
4. Used Oil નો ફાઈનલ proper disposal ની માહિતી પૂર્તતા કરવી.; Quantity of generation of used oil is very less (i.e. 15 Liters), hence it is stored in drums within factory premises, we will disposed the same once sufficient quantity will generate and will disposed to authorized recycler having valid permission form the GPCB. (21/11/2017)	457615(15/11/17)	Still Pending
1. તા:૨૪/૦૬/૨૦૧૭ નાં રોજ મુલાકાતી અધિકારી દ્વારા આપવામાં આવેલ લેખતી સૂચનાઓ મુદ્દા નં:૩ ની પૂર્તતા કરવામાં આવેલ નથી ,આપના દ્વારા લગાડવામાં આવેલ ETP કાર્યરત કરવામાં આવેલ નથી જે તાત્કાલિક દિન-૩ માં કાર્યરત કરી તસ્વીર સાથે પૂર્તતા અહેવાલ રજુ કરવો.; We are member of CETP operated by M/s. PEPL, we are sending our effluent to CETP after passing through Oil & Grease Trap, Screen Bar Chamber and Collection Tank as per granted permission of the board, we have installed our ETP for the recycling of our effluent in to process, due to diwali holidays modification work of ETP was not completed, we have just completed the modification work and now our recycling plant is in operation. Photograph of the same is uploaded into 000 tag. (21/11/2017)	457615(15/11/17)	Still Pending
2. (A) આપના એકમમાં નીકળતા ડીસ્કાર્ડેડ કન્ટેનર / Discarded containers carboys/drums નું decontamination આપના દ્વારા કરવામાં આવે છે કે કેમ? (B) ઉદભવતા Discarded containers કોને મોકલવામાં આવે છે.જેનો વિગતવાર પૂર્તતા અહેવાલ રજુ કરવો.(દિન-૩ માં) ; Generated discarded drums is stored in our premises, we will disposed it to authorized recycler having board permission. (21/11/2017)	457615(15/11/17)	Still Pending



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Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (21218)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	37	Capacity- 4 MT/Hr Common Stack	YES	FIL,MUL,WSC	Coal	Coal @ 15 MT/Day	APCM IS FOUND IN OPERATION
2	D.G. Sets	12	320 KVA	YES	N.A	ldo	45 Liter/Hr	
3	Fuel Heater (Thermic)	37	Capacity: 2000 U Common Stack	NO	FIL,MUL,WSC	Coal	Coal @ 8.5 MT/Day OR Lignite @ 15 MT/Day	
4	D.G. Sets	12	365 KVA	YES	N.A	ldo	45 Liter/Hr	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	0.150-M.T	COL,STO,DST,TRA
2	Used or Spent Oil	I -5.1	1.894-M.T	COL,STO,RRE,TRA
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	10.960-M.T	COL,STO,RRE,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	dyeing & printing of art silk fabrics	900000.000	900000.000 - MTS	1050000.000	Applied for CCA renewal application for 35,000 Meters/Day.

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Auxiliaries	10.500 - M.T
2	Detergent	2.100 - M.T
3	Dyes	1.160 - M.T
4	Finishing	1.370 - M.T
5	gray cloth	1207500.000 - MTS
6	Hydro	0.630 - M.T
7	Oxalic Acid	0.840 - M.T
8	Print Gum	3.150 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 770.000	WWG : 700.000	Water Source	Remark
1	Boiler Feed	0.000	15.000	Borewell	R.O. Permeate water is used @ 80 KL/Day
2	Cooling Water	20.000	20.000	Borewell	
3	Domestic Purpose	15.000	15.000	Borewell	
4	Mnfg Process	630.000	625.000	Borewell	
5	Others	105.000	0.000	Borewell	80 KLD RO Permeate water is used in to Boiler & 20 KLD RO Reject water is used in to Washing/Scrubbe
6	Wash Water	0.000	25.000	Borewell	R.O. Reject water is used @ 25 KL/Day

H Solid Waste

Inspection Team : D. M. Rathod,DEE - N.V.DASANDI,SSA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.



Gujarat Pollution Control Board

PCB Id: 21218

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(D. M. Rathod,DEE)

PSN
NO 6487 2
29
2019



For Sai Jyoti Fashions Pvt. Ltd.

S. Jyoti
Director

-:: वेयाण दस्तावेज ::-

For Sai Jyoti Fashions Pvt. Ltd.

S. Jyoti
Director

For Aiswarya Dyeing Mills Private Limited

A. S. D.
Director / Authorized

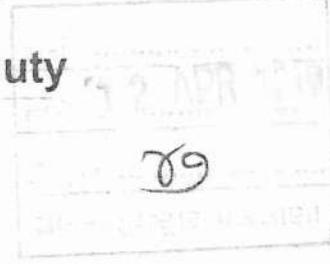


सत्यमेव जयते

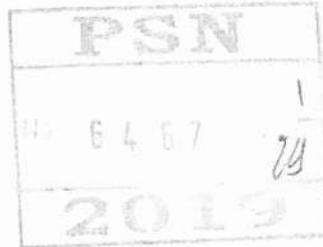
INDIA NON JUDICIAL

Government of Gujarat

Certificate of Stamp Duty



Certificate No. : IN-GJ02064448512503R
Certificate Issued Date : 10-Apr-2019 12:43 PM
Account Reference : SHCIL (FI)/ sh-sur01/ NANPURA/ GJ-SU
Unique Doc. Reference : SUBIN-GJSH-SUR0148998194082681R
Purchased by : AAISWARYA DYEING MILLS PRIVATE LIMITED
Description of Document : Article 20(a) Conveyance - Immovable Property
Property Description : AS PER SALE DEED
Consideration Price (Rs.) : 7,50,00,000
(Seven Crore Fifty Lakh only)
First Party : AAISWARYA DYEING MILLS PRIVATE LIMITED
Second Party : SAI JYOTI FASHIONS PRIVATE LIMITED
Stamp Duty Paid By : AAISWARYA DYEING MILLS PRIVATE LIMITED
Stamp Duty Amount(Rs.) : 36,75,000
(Thirty Six Lakh Seventy Five Thousand only)



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M...

રજીસ્ટ્રેશન પર્હોચ

પર્હોચ નંબર ૨૦૧૯૧૨૦૦૧૩૬૩૯ દસ્તાવેજ નંબર ૬૪૬૭ દસ્તાવેજ વર્ષ ૨૦૧૯
 તારીખ ૧૩ માહે એપ્રિલ સને ૨૦૧૯

દસ્તાવેજનો પ્રકાર: માલિકી ફેરબદલ/વેચાણ બંધેજ ૭૫૦૦૦૦૦૦.૦૦
 રજુ કરનારનું નામ: સાંઇ જયોતિ કેશવ્સ પ્રા. લી. તરફે તેના અધિકૃત ડિરેક્ટર અમીતકુમાર હરીપ્રસાદ યાદવ
 નીચે પ્રમાણે ફી પ્રજોચી રૂ. પૈસા

રજીસ્ટ્રેશન ફી..... ૭૫૦૦૦૦.૦૦
 નકલ કરવા ની ફી સાઈડ / ફોલીઓ..... ૩૦૦.૦૦
 શેરોની નકલ કરવા માટે ફી.....
 ટપાલ ખર્ચ.....
 નકલો અથવા ચાટીઓ (કલમ ૬૪ થી ૬૭).....
 સીધ અગર તપાસણી.....
 દંડ કલમ-૨૫.....
 કલમ-૩૪ (કલમ-૫૭).....
 નકલ ફી ફોલીઓ.....
 ઈન્ડેક્સ-૨ ફી.....



કુલ ચેકદરે રૂ.	૭૫૦૩૦૦.૦૦
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ચક્રે રૂપીયા સાત લાખ પચાસ હજાર ત્રણ સો પુરા

દસ્તાવેજ _____ ના દિવસે તૈયાર કરે અને _____ તે સ્થાને ઉપાલક્ષી મોકલવામા આવશે.

નકલ _____ કચેરીમા આપવામા

દસ્તાવેજ રજીસ્ટર ટપાલથી નીચેના સરનામે મોકલશો.

સાંઇ સદન બંગ્લોંગ, ઉપવા, સુરત

સેગર _____ ને આપશો
રજુ કરનારની સહી

C.T. Patel
 સબ રજીસ્ટ્રાર
 પાલસાણા

અનુક્રમણિકા નંબર - ૨

સબ-રજીસ્ટ્રાર કચેરી

Sub-Registrar Office(SRO) Surat Palsana

ગામનું નામ	દસ્તાવેજનો પ્રકાર અને અવેજ (ભાડા પટાના કિસ્સામાં આકાર પટે આપનાર અથવા પટે રાખનાર આપે છે તે જણાવવું)	સર્વે નંબર પેટા વિભાગ નંબર અને ઘર નંબર (જો કંઈ પણ હોય તો)	સેક્ટર/બ્લોક	આકાર અથવા જુદી આપવામાં આવે ત્યારે તે	દસ્તાવેજ કરી આપનાર પસકારનું નામ અથવા દિવાની કોર્ટના હુકમનામા અથવા આદેશના સંબંધમાં પ્રતિવાદીનું નામ	દસ્તાવેજ કરી લેનાર પસકારનું નામ અથવા દિવાની કોર્ટના હુકમનામા અથવા આદેશના સંબંધમાં વાદીનું નામ	સહીની તારીખ	અનુક્રમ, વોલ્યુમ અને પૃષ્ઠ નંબર	શેરો
વરેલી VARELI	માલિકી ફેરબદલવ્યાણ	બ્લોક નં. 74/3, બીન ખેતીની જમીન જેનું શે. 5372.00 ચો.મી જેની ઉપર 5545.77 ચો.મી ખાંધકામ સહીતની જમીન અમલા કંમારત સહીતની મિલકત			સાંઇ જયોતિ ફેશન્સ પ્રા. લી. તરફે તેના અધિકૃત ડિરેક્ટર અમીતકુમાર હરીપ્રસાદ યાદવ	એશર્યા ડાઇઝ મીલ્સ પ્રા. લી.	12/04/2019 12/04/2019	6467	
	રૂ. 75000000.00								

મુકાબલ કરનાર

ખરી નકલ

સબ-રજીસ્ટ્રાર

Sub-Registrar Office (SRO) Surat Palsana

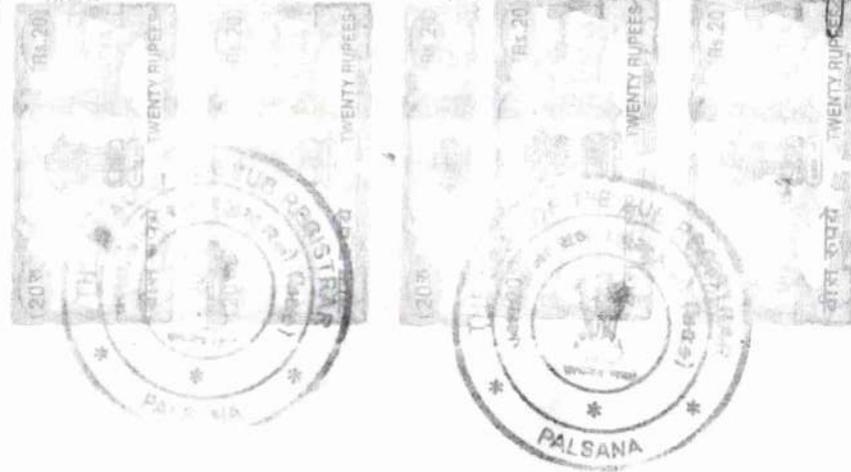
અજય આર મહેતા ની તારીખ 15/04/2019 ના રોજની

અરજી નંબર : 6844

તારીખ :

સબ-રજીસ્ટ્રાર

Sub-Registrar Office (SRO) Surat Palsana



નોંધ: કોમ્પ્યુટર પ્રિન્ટમાં કોઈ પણ રીતે કરેલ સુધારો માન્ય ગણાશે નહીં.

પ્રિન્ટ તારીખ : 15/04/2019



ANNEXURE – 3

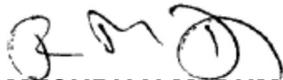
**LIST OF EQUIPMENTS INSTALLED ON PLOT NO. 74 (EARLIER OWNER OF M/S.
SAI JYOTI FASHION PVT. LTD.):**

Sr. No.	Name of Machineries	Nos of Machineries
1	Hot Air Stenter Machine	5
2	Flat Bed Printing Machine	6
3	Jet Dyeing Machine	5
4	Drum Washer Machine	3
5	Rotary Printing Machine	1
6	Mercerise Machine	1
7	C. B. R. Machine	1
8	C. R. P. Machine	1
9	Washing Machine	1
10	Folding Machine	10
11	Sofleena Machine	1

Thanking You,

Yours sincerely,

For, **Aaiswarya Dyeing Mills Pvt. Ltd.**



RAMESHBHAI M: DUMASIA

(DIRECTOR)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23228295

Fax : (079) 23232156

Website : www.gpcb.gov.in

"Consent to Establish-Amendment"
(CTE-107079)

BY R.P.A.D.
Date:

NO: GPCB/CCA-SRT-60(S)/ID_20476/

To,

M/s. Aashwarya Dyeing Mills Pvt. Ltd.

Block No: 72, 57, 69 & 74,

Vill: Vareli-395327,

Tal: Palsana, Dist: Surat.

Sub: Consent to Establish (NOC)-Amendment under Section 25 of Water Act 1974 and Section 21 of Air Act 1981

Ref: 1) Your application for CTE-Amendment no. 165628, received Dated. 15-11-2019.

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish-Amendment for enhancement of existing production capacity and addition of new product, installation of new FBC Boiler (12 MT/Hr), Ne Thermopack (500 U) and New D.G.Set (500 KVA) in existing industrial plant/activities located at Block No. 72, 57, 69 & 74, Vill: Vareli-395327, Tal: Palsana, Dist: Surat. for the manufacturing of the following items:-

Sr. No.	Product	Quantity as per CCA dated:07/05/2015	Proposed quantity as per CTE-Amendment quantity	Total quantity after CTE-Amendment
1	Dyeing & Printing of Art Silk Cloth	5,00,000 Meters/Day	3,10,000 Meters/Day	8,10,000 Meters/Day
2	Dyeing & Printing of Cotton Fabrics	Nil	50,000 Meters/Day	50,000 Meters/Day
3	Captive Power Plant	2.4 MW	Nil	2.4 MW

SUBJECT TO THE FOLLOWING CONDITIONS:-

1. The validity of this order will be up to years i.e. 05-03-2025.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
5. Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of the Board.
6. Looking to the quantum of domestic waste water generation, industry shall install STP and Inform Head Office & Regional Office.

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M/s. Aashwarya Dyeing Mills Pvt. Ltd.(ID-20476)

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7. The permission from CGWA shall obtained in compliance as per directions of the order of Hon NGT for extraction of groundwater as per undertaking submitted.

CONDITIONS UNDER WATER ACT 1974:

1. Water Source: - Borewell.
2. The quantity of the fresh water consumption for industrial purpose, after proposed expansion, shall be increased from 5100 KL/Day to 9095 KL/Day.
3. The quantity of the water consumption for domestic purpose, after proposed expansion, shall be increased from 25 KL/Day to 30 KL/Day.
4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after proposed expansion, shall be increased from 4550 KL/Day to 7675 KL/Day (Total Booked load in CETP: 7700 KL/Day).
5. Industrial effluent, after necessary treatment shall be reused up to maximum extent & remaining shall be sent to CETP for further treatment.
6. Industry shall provide fixed piping with flow meter for the reuse of effluent and maintain its records.
7. The effluent treatment plant consisting of the following units, as proposed by the applicant shall be installed.
 - Collection tank
 - Flocculation channel
 - Dosing tank
 - Primary settling tank
 - Filter press
 - Bar screen chamber
 - Oil & grease trap
 - Collection cum Equalization tank
8. The quantity of the domestic waste water (Sewage), after proposed expansion, shall be increased from 20 KL/Day to 25 KL/Day.
9. Domestic effluent shall be disposed off through septic tank soak pit system.
10. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Palsana Enviro Protection Ltd(PEPL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l



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BOD (5 days at 20°C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

11. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Palsana Enviro Protection Ltd(PEPL) through underground drainage system of PEPL & in no case effluent shall be discharged in to Environment by any means.
12. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

- The applicant shall either stop or curtail its production activities, if the effluent is not adequately treated by the CETP of PEPL to conform to the standards specified by G.P.C.B.
13. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
 14. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
 15. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
 16. The applicant shall be required to make storage facilities of adequate capacity to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
 17. The applicant shall make fixed arrangement for disposal of the effluent, after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PEPL.
 18. Leachate from the hazardous solid waste, if any, shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PEPL.

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M/s. Aaishwarya Dyeing Mills Pvt. Ltd.(ID-20476)

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19. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
20. The ENTIRE quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged anywhere else.
21. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
22. PEPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
23. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
24. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.
25. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
26. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PEPL membership is resumed.
27. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the product, process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

CONDITIONS UNDER AIR ACT 1981:

28. The following shall be used as fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Utility	Fuel	Quantity
1)	FBC Boiler (32 MT/Hr)	Coal	5 MT/Hr
2)	FBC Boiler (12 MT/Hr)	Coal	1.88 MT/Hr
3)	Thermopack (4000 U)	Coal	1.25 MT/Hr
4)	Thermopack (4000 U)	Coal	1.25 MT/Hr
5)	Thermopack (6000 U)	Coal	1.88 MT/Hr
6)	D.G.Set 750 KVA, 650 KVA, 500 KVA×2	Diesel	35 lit/hr



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29. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.
30. The flue gas emission through Steam Boiler, Thermo Pack and D.G.Sets stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	FBC Boiler (32 MT/Hr) Existing	41 (Common Stack)	Multi Cyclone Separator & ESP	Particulate Matter	150 mg/Nm ³
	SO ₂			100 ppm	
	FBC Boiler (12 MT/Hr) proposed		Multi Cyclone Separator & ESP	Particulate Matter	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
2	Thermopack (4000 U) Existing		Teema Cyclone Separator & ESP	Particulate Matter	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
3	Thermopack (4000 U) Existing	40	Teema Cyclone Separator & ESP	Particulate Matter	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
4	Thermopack (6000 U) proposed	40	Teema Cyclone Separator & ESP	Particulate Matter	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
5	D.G.Set 750 KVA, 650 KVA, 500 KVA (Existing)	11 (each)	—	Particulate Matter	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm
6	D.G.Set 500 KVA (Proposed)	11	—	Particulate Matter	150 mg/Nm ³
				SO ₂	100 ppm
				NO _x	50 ppm

31. There shall be no process emission from the manufacturing process as well as any other ancillary process.
32. Industry shall take adequate measure to Control dusting due to storage, transportation & handling of Coal & fly ash.
33. Industry shall comply with Coal handling guideline of the Board.
34. Industry shall comply with fly ash notification 1999 as amended from time to time.
35. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents chimney in order to facilitate sampling of gases being emitted into the atmosphere.
36. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the sources (other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/m ³
PM 2.5	60 Microgram/m ³

SO ₂	80 Microgram/m ³
NO _x	80 Microgram/m ³

37. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

38. D.G. Sets Conditions

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G.Sets standards:-

The flue gas emission through stack attached to D.G.Sets shall conform to the following standards

- a) The minimum height of stack to be provided with each of the generator set shall be $H-h \geq 0.2 (KVA)^{1/2}$, where H- Total stack height in meter, h height of the building in meters where or by the side of which the generator set is installed.
- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use

CONDITIONS UNDER HAZARDOUS WASTE RULES:

39. Applicant shall have to comply with provisions of Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
40. The applicant shall obtain membership of common TSDF site for disposal of Hazardous waste as categorized in Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
41. The applicant shall obtain membership of common Hazardous Waste incinerator for disposal of incinerable waste.



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42. The applicant shall provide temporary storage facilities for each type of Hazardous Waste as per Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
43. The applicant shall obtain registration/authorization for recycling/reprocessing any hazardous waste before procuring material/starting production as per HW Rules 2016.
44. The applicant shall obtain authorization for recovery/reuses of any hazardous waste material as per HW Rules 2016.

GENERAL CONDITION :

45. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 3 meters width is developed.
46. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
47. In case of change of ownership/management the name and address of the new owners /partners/ directors/ proprietor should immediately be intimated to the Board.
48. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
49. The applicant also comply with the General conditions as per Annexure - 1 attached herewith (No.1 to 38) (whichever applicable).
50. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M. : 75 dB(A)
Between 10 P.M. and 6 A.M. : 70 dB(A)
51. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
52. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property .in that case they are obliged to pay the compensation as determined by the competent authority.

For and on behalf of
Gujarat Pollution Control Board .

(G.B. Vasavada)
12/03/2020

Scientific Officer & I/C Unit Head, Surat

M/s. Aaishwarya Dyeing Mills Pvt. Ltd.(ID-20476)

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Outward No:557213,12/03/2020



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC & A.

And whereas Board has received consolidated consent application letter no. 139108 dated 09-06-2018 for the Renewal of Consolidated Consent and Authorization (C.C. & A.) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,
M/s. Sai Jyoti Fashions Pvt. Ltd.,
Plot Nos- 74, Vareji,
Palsana-395327,
Tal:- Palsana, Dist:- Surat.

1. Consent Order No. AWH-94320 Date of issue: 09-07-2018.
2. The consents shall be valid upto 30-09-2023 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/products:

Sr.No.	Product	Quantity
1	Dyeing & Printing of Art Silk Fabric	85,000 Meters/Day

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refuse-derived fuel'.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water- Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 755 KL/Day.

- 3.3. The quantity of the fresh water consumption for domestic purposes shall not exceed 15 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 685 KL/Day./ To 9 Borehole Chamber in CETP, 10 Chamber)
- 3.5. The quantity of domestic waste water shall not exceed 15 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/sand pit system.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Patsana Enviro Protection Ltd(PEPL).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	20° C
Colour (measured in unit)	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	500 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	1 mg/l
BOD (5 days at 20°C)	100 mg/l
COD	200 mg/l
Total Dissolved Solids	200 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Patsana Enviro Protection Ltd(PEPL) through underground drainage system of PEPL & in no case effluent shall be discharged to the environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	200 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	1 mg/l
BOD (5 days at 20°C)	100 mg/l
COD	200 mg/l

W

Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP or PEPL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M.S. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PEPL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PEPL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. PEPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed inlet standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the completed record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.
- 3.22. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.23. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PEPL membership is resumed.
- 3.24. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the product/process and the name of proprietor/partners/directors of the unit and the electricity consumer number as on the record of GSECL.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in Steam Boiler, Thermo pack and D.G.Set respectively.

Sl. No.	Utility	Fuel	Quantity
	Steam Boiler	Coal	15 MT/Day

(Signature)

3	Thermopack	Coal or Lignite Based	25 TPD 10 MT/Day 90 TPD
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- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission for each stack attached to Steam Boiler, Thermopack and D.G. Set, shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	Steam Boiler (4 TPH)	36.9 (Common stack)	Multi Cyclone Separator, Water Scrubber & bag filter	Particulate Matter, SO ₂ , NO _x	150 mg/NM ³ 100 ppm 50 ppm
	Thermopack (2000 T)		Multi Cyclone Separator, Water Scrubber & bag filter	Particulate Matter, SO ₂ , NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	1x3300-2 nos 1120 KVA & 365 KVA Stand by	11 (Trench)		Particulate Matter, SO ₂ , NO _x	150 mg/NM ³ 100 ppm 50 ppm

- 4.4. There shall be no process emission from the manufacturing process, as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal, Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guidelines of the Board.
- 4.7. Industry shall comply with fly ash neutralization 19 days/weekend from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source (other than the stack(s)) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/m ³
PM 2.5	50 Microgram/m ³
SO ₂	80 Microgram/m ³
NO _x	80 Microgram/m ³

- 4.9. The applicant shall provide postholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection (and for use of Board's staff). The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned to be between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The fine gas emission through stack attached to D.G. Sets shall conform to the following standards

- The minimum height of stack to be provided with each of the generator set shall be $H-h - 0.2$ (KVA)^{1/3}, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the street end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side. If the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-94320 Date of Issue: 09-07-2018.

6.2 M/s. Sai Jyoti Fashions Pvt. Ltd. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No:- 74, Varehi, Palsana-395327, Tal:- Palsana, Dist:- Surat.

Sr. No.	Waste	Quantity MT/Year	Schedule-I Category	Facility
1	Chemical Sludge from waste water treatment	0.150	35.3	Collection, Storage, transportation and disposal at GPCB authorized TSDF Site.
2	Used or Spent Oil	1,894	5.1	Collection, storage, transportation and disposal by selling to Registered refiners.

Empty barrels/containers/ liners contaminated with hazardous chemicals wastes	10.96	35.1	Collection, storage, transportance and disposal to authorized decontaminator
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- 6.3 The authorization shall be valid upto 30-09-2023.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules, from time to time under the Hazardous Waste (Management and Handling) Act-1986.
- 6.5 The authorization is granted to operate a facility for collection, storage within factory premises, transportation and ultimate disposal of hazardous wastes as per condition no.6.2 to the industry having valid C/A of this board.

7. TERMS AND CONDITIONS OF AUTHORIZATION

- 7.1 The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- 7.2 The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 7.3 The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 7.4 Any unauthorized change in personnel, equipment or work conditions as mentioned in the authorization order by the persons authorized shall constitute breach of the authorization.
- 7.5 The persons authorized shall maintain an Emergency Response Procedure (ERP) for which this authorization is being granted considering all the possible scenarios such as spillages, leakages, fire etc. and their possible causes and also carry out drills in this regard at regular interval of time.
- 7.6 The person authorized shall comply with the provisions of and of the Central Pollution Control Board guidelines on "Implementing Guidelines for Level 1 Hazards" (Changes due to Handling and Disposal of Hazardous Wastes and Penalty).
- 7.7 It is the duty of the authorized person to clear the premises of the Gujarat Pollution Control Board to close down the facility.
- 7.8 An application for the renewal of an authorization shall be as prescribed down in rules (ii) under Hazardous and Other Waste Rules, 2016.
- 7.9 The imported hazardous and other wastes shall be duly insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.10 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.11 The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.12 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 The waste generator shall be totally responsible for the collection, storage, transportation and ultimate disposal of the wastes generated.
- 7.15 Records of waste generation, its management and audit return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June or 1st July year for the preceding period April to March.
- 7.16 In case of any accident, details of the same shall be submitted in Form-1 to Gujarat Pollution Control Board.
- 7.17 As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.

Bej

- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain "No Objection Certificate" from the State Pollution Control Board or Committee of the concerned State or Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22. Industry shall have to display on-site data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, when the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in W.P. no. 657 of 1995 dated 14th October 2003.

9. SPECIFIC CONDITIONS:-

- 9.1. The authorized person/user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.



- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to GPCB.
- 9.4. The occupier of the facility shall comply standard operating procedures/guidelines published by AMF & CC or CPCB or GPCB from time to time.
- 9.5. User shall comply provisions of E-Waste Management Rules-2017.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, safe storage, transport, recycling, re processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPCB notified dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board

(Signature)
(Smt U.K. Upadhyay)
Environmental Engineer

NO: GPCB/CCA-SRT-(833)/ID-2/218/

Date:-

Issued to:

M/s. Sai Jyoti Fashions Pvt. Ltd.
Plot No:- 74, Varchi,
Palsana-395327,
Tal:- Palsana, Dist:- Surat.

Outward No: 465406, 10/08/20



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23222156

Website : www.gpcb.gov.in

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling & Trans boundary Movement) Rules'2008 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **129359** dated **13/12/2017** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. **Anishwarya Dyeing Mills Pvt. Ltd.**
Block No:- 72,
Village-Vareli-395327,
Tal:- Palsana, Dist:- Surat.

1. Consent Order No. **AWH-91049** Date of issue: **07/02/2018**.
2. The consents shall be **valid upto 16/12/2022** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Dyeing & Printing of Art Silk Cloth	5,00,000 Meters/Day
2	Captive Power Plant	2.4 MW

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
 2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
 3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
3. CONDITIONS UNDER THE WATER ACT:
- 3.1. Source of Water:- Borewell.
 - 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 5100 KL/Day.
 - 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 125 KL/Day.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 4550 KL/Day
- 3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Palsana Enviro Protection Ltd(PEPL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Palsana Enviro Protection Ltd(PEPL). through underground drainage system of PEPL & in no case effluent shall be discharged in to Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of PEPL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PEPL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PEPL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. PEPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.
- 3.22. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.23. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PEPL membership is resumed.
- 3.24. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in FBC Boiler, Thermo pack heater and D.G.Set respectively.

Sr. No.	Utility	Fuel	Quantity
1	FBC Boiler	Coal/Lignite	5 MT/Day
2	Thermo pack heater	Coal/Lignite	1.25 MT/Day
3	D.G.Set	Diesel	25 lit/hr

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- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to FBC Boiler, Thermo pack heater and D.G.Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	FDS Boiler (32 TPH)	40	Multi Cyclone Separator & ESP	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	Thermo pack heater (4000 U)	35 (Common stack)	Multi Cyclone Separator & ESP	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
	Thermo pack heater (4000 U)		Multi Cyclone Separator & ESP	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
3	D.G.Set-3 nos (750 KVA, 650 KVA, 500 KVA) Stand by	11 (each)	----	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/M3
PM 2.5	60 Microgram/M3
SO ₂	80 Microgram/M3
NO _x	80 Microgram/M3

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2$ (KVA)^{1/2}, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- a) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- b) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- c) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- d) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- e) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- f) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-91049 date of Issue: 07/02/2018.

6.2 M/s. Aaishwarya Dyeing Mills Pvt. Ltd. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Block No:- 72, Village-Vareli-395327, Tal:- Palsana, Dist:- Surat.

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	ETP Waste	7.830	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used Oil	0.003	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Discarded Containers/ Barrels/Liners	12.320	33.1	Collection, storage transportation and disposal to authorized decontaminator

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- 6.3 The authorization shall be valid up to 16/12/2022.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall

obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.

20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

9. SPECIFIC CONDITIONS:-

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

**For and on behalf of
Gujarat Pollution Control Board**


(N.M. Tabhani)

Senior Environmental Engineer

NO: GPCB/CCA-SRT-60(5)/ID-20476/

Date:-

Issued to:
M/s. Aaishwarya Dyeing Mills Pvt. Ltd.
Block No:- 72,
Village-Vareli-395327,
Tal:- Palsana, Dist:- Surat.

Outward No: 448233, 19/03/2018